

## Government of Kerala Power(A) Department NOTIFICATION

No:83/A1/2022/PD

Dated, Thiruvananthapuram, 20/09/2022

Sub:- Filling up the post of Chairperson in Kerala State Electricity Regulatory Commission-Applications invited.

Read: 1.G.O(Ms)No.1/2006/PD dated 03.02.2006. 2.G.O(Ms)No.9/2016/PD dated 22.04.2016.

Applications are invited by the committee for selection of Chairperson of the Kerala State Electricity Regulatory Commission constituted Under Section 85 of Electricity Act, 2003, for filling up post of Chairperson in Kerala State Electricity Regulatory Commission.

As per Section 84.(Qualifications for appointment of Chairperson and Members of State Commission) (1) The Chairperson and the Members of the State Commission shall be persons of ability, integrity and standing who have adequate knowledge of, and have shown capacity in, dealing with problems relating to engineering, finance, commerce, economics, law or management.

In terms of section 89(1) of the Electricity Act, 2003, The Chairperson or other Member shall hold the post for a term of five years from the date he/she joins the office. Provided further, that no Chairperson or Member shall hold office as such after he/she has attained the age of sixty five years.

As per section 84(3) of the Electricity Act, the Chairperson or any other Member shall not hold any other office during this period. The term of office and conditions of service of Members are governed by section 89 of the said Act.

The pay fixed for the Chairperson shall be Rs.2,25,000/- (Two Lakhs Twentyfive Thousand Only) per month. Allowances and other conditions of service of the Chairperson shall be as per Rules. If the incumbent draws pension, then he/she will be entitled to pay after deduction of the pension amount.

Applications in the prescribed format with biodata and details of experience superscribing the envelope "Application for appointment as Chairperson, Kerala State Electricity Regulatory Commission" should reach the following address within 21 [Twenty One] days from the date of publication of this notification.

Principal Secretary[Power] to Government Government of Kerala Government Secretariat, Thiruvananthapuram- 695 001, Kerala

Those who are now working in State/Central Government, Public Sector undertakings, Autonomous bodies, judicial positions etc shall submit their application through proper channel. Such persons if selected shall resign or take voluntary retirement before taking up appointment as Chairperson.

Applications forwarded otherwise and belated applications will not be considered on any ground. Formal appointment will be made by Government from the panel/select list prepared and recommended by the Selection Committee.

The application form and other details are also made available in www.kerala.gov.in. www.kseb.in, www.erckerala.org.

K R JYOTHILAL PRINCIPAL SECRETARY For Selection Committee

## **Notes**

- i) The applicant who are now working in State /Central Governments, Public Sector Undertakings, Autonomous bodies, judiciary positions etc. shall resign/take VRS before joining the post of Chairperson, KSERC, if selected. An undertaking in this regard shall
- ii) The applicants who are in the service of State/Central Governments, Public Sector Undertakings, Autonomous bodies, judicial positions etc shall arrange for their Controlling officer to submit the ACRs for the last three years and document regarding Vigilance Clearance along with the application separately.
- iii) The applicants who have retired from the service of State/Central Government, Public Sector Undertakings, Autonomous bodies etc within the last two years shall also arrange to submit ACRs for the last three years of their service.
- iv) The applicant shall also furnish the details of any office, employment or consultancy agreement or arrangement which he has in his own name or in any firm association of persons or body corporate or in the names of any relative, carrying on any of the following business or any financial interest therein.
  - (a)generation, transmission, distribution or supply of electricity.
  - (b) manufacture, sale or supply of any fuel for generation of electricity
- (c)manufacture, sale, lease, hire, supply or otherwise dealing in machinery, plant, equipment, apparatus or fitting for the generation, transmission, distribution, supply or use of electricity, and
- (d)any entity providing professional services to any of the business referred to in (a), (b) and (c) above
- v) Applicant should not have any financial or other interest which is likely to affect prejudicially his/her function as Chairperson KSERC. A declaration to this effect shall also be furnished.

## Application for the post of Chairperson, Kerala State Electricity Regulatory Commission

1. Name of the applicant:

Photo of the applicant

- 2. Age and Date of Birth
- 3. Postal Address
- 4. Contact details including phone number, Mobile number, email id etc.,
- 5. Position now held
- 16. Details of posts previously held with experience
  - 7. Academic Qualification
  - 8. Special Qualification, if any
  - 9. Languages known
  - 10.If working in State/Central Government, Public Sector Undertakings Autonomous bodies ,Judicial positions

name, designation, address and contact details of cadre controlling authority, who will forward the application form along with Vigilance clearance and ACR for last three years

I hereby certify that note(iv) below is not attracted in my case. The details in respect of note(iv) are attached.

I further certify that I do not have any financial or other interest which may likely affect prejudicially my function as Chairperson KSERC.

I also undertake that in case I am selected, I shall resign/take VRS from the Central/State Government, Public Sector Undertakings Autonomous body, Judiciary positions etc where I am presently working.

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Signature of the applicant

Date:

Name

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No.A1/83/2022/PD

Power(A) Department 24-09-2022, Thiruvananthapuram

From

Principal Secretary to Government

To

- 1) The Secretaries to all Ministries under Government of India, New Delhi
- 2) The Chief Secretaries of all States/ Union Territories
- 3) The Chairperson of all the Electricity Regulatory Commissions
- 4) The Chairpersons/ Managing Directors of all the DISCOMs/ State Power Utilities
- 5) The Chairperson, Central Electricity Authority, New Delhi.
- 6) The CMD, National Thermal Power Corporation Ltd, New Delhi
- 7) The Chairperson, National Hydro Power Corporation Ltd New Delhi
- 8) The Chairperson, Power Finance Corporation Ltd, New Delhi
- 9) The CMD, Power Grid Corporation of India Ltd, New Delhi
- 10) The CMD, Rural Electrification Corporation, New Delhi
- 11) The Registrar of Supreme Court of India, New Delhi
- 12) Registrars of all High Courts in India

Sir,

Sub: Power Department-Selection of Chairperson in Kerala State Electricity Regulatory Commission-Reg

Ref: Notification No.83/A1/2022/PD dated 20/09/2022

I am to state that the State Government constituted a Selection Committee for obtaining a panel of suitable names for the appointment for the post of Chairperson in the Kerala State Electricity Regulatory Commission under section 89(1 of the Electricity Act,2003.lt has been decided to invite applications from eligible candidates/ Senior Official/s to fill up the post of Chairperson in Kerala State Electricity Regulatory Commission due to fell vacant w.e.f 07/07/2022.

The salary for the said post shall be in the Pay Scale of Rs.2,25,000/- per month. The other terms and conditions of services to the Chairperson shall be applicable as per the provisions of the Kerala State Electricity Regulatory Commission Rules 2006 and amendments of the said rules from time to time.

The nomination should reach on or before 15/10/2022 through proper channel to the following address:-

Principal Secretary[Power] to Government, Government of Kerala, Government Secretariat, (room no:394, First floor, Main Block)

Thiruvananthapuram- 695 001, Kerala.

In this regard, kindly find enclosed copy of notification of even number dated 20/09/2022. I shall be grateful for your assistance in the above matter by giving wide publicity to this vacancy notice and providing the names/ applications of suitable

Yours Faithfully

SREELAL T V JOINT SECRETARY

## RAJASTHAN HIGH COURT, JODHPUR

No./RSJ/Estt.A(ii)/01/2020/3746

Date: \2/10/2022

Copy forwarded to following for information and necessary action:-

- Hon'ble sitting Judges of RHC, Jodhpur through their P.S. 1.
- Registrar (Admn.), RHCB, Jaipur with the request to circulate it 2. amongst all the Hon'ble Judges sitting at RHCB, Jaipur through their P.S.
- 3. Hon'ble Judges who have retired in September, 2021 and thereafter.
- Judicial Officer (D.J. Cadre) who are going to retire upto 4. 30.09.2023.

Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.